

IN THE COURT OF MS. SHEFALI BARNALA TANDON :
ADMINISTRATIVE CIVIL JUDGE- CUM- ADDITIONAL RENT
CONTROLLER (CENTRAL) : DELHI

Petition No. : SC/16/2020

In the matter of:-

Ms. Anjali Mukhi Sharma,
W/o. Sh. Mohit Sharma,
R/o. 2/64, Second Floor,
Old Rajinder Nagar,
Central Delhi,
New Delhi-110060.

....Petitioner

Versus

The State & Anr.

....Respondents

Date of Institution : 25.01.2020

Date of order when reserved : 24.09.2020

Date of order when announced : 28.09.2020

J U D G M E N T

1. The present succession petition has been filed by the petitioner namely Anjali Mukhi Sharma in respect of 13,000 shares of M/s. Hindustan Lever Limited, left by the deceased namely Sh. Om Prakash Mukhi (hereinafter referred as the 'deceased'), who expired on 28.02.2015 at Delhi, claiming that the 'deceased' was the father of the present petitioner.

2. After filing of this petition, notice was given to the general public by way of publication in the newspaper '*The Times of India*' dated 01.02.2020, but none has appeared from general public to oppose or

contest the present petition.

3. Statement of respondent No.2 namely Ms. Pratima Mukhi, who is stated to be the wife of the deceased, has been recorded as RW-1 with regard to her no objection to grant of Succession Certificate in favour of the petitioner Smt. Anjali Mukhi Sharma.

4. In order to substantiate her case, the petitioner Smt. Anjali Mukhi Sharma tendered her evidence by way of affidavit which is exhibited as **Ex. PW-1/A**. She has proved on record the copy of her Aadhar Card and PAN card, as **Ex. PW-1/1** & **Ex. PW-1/2** respectively. She stated that '*deceased*' had expired on 28.02.2015 *and* proved on record the original death certificate of the '*deceased*' as **Ex. PW-1/3**. She stated that the '*deceased*' did not execute any Will during his life time. She has also proved on record the "Surviving Member Certificate" dated 09.05.2016 bearing certificate No. 90660000006619 as **Ex. PW-1/4**. The '*deceased*' has left behind 13,000 share of Hindustan Lever Limited bearing Reg. Folio No. 2926611, certificate No. 5256812 & having Distinctive Nos. 1145402521 to 1145415520, as **Ex. PW-1/5**. The mother of the deceased predeceased the deceased. The '*deceased*' was ordinarily resident of Delhi and there is no impediment for grant of Succession Certificate in her favour.

5. In view of the evidence adduced by the petitioner which has remained un-rebutted and un-controverted, the court is of the considered opinion that there is *prima-facie* no impediment for grant of Succession Certificate in favour of the petitioner namely Ms. Anjali Mukhi Sharma in respect of 13,000 shares of Hindustan Lever Limited bearing Reg. Folio No. 2926611, certificate No. 5256812 & having Distinctive Nos. 1145402521 to 1145415520, market value of the said shares is Rs.2,70,03,600/- lying in the name of 'deceased'.

Succession Certificate granted accordingly. Succession certificate be drawn on deposit of requisite court fee of Rs.5,40,072/- & on furnishing an Indemnity Bond with one surety within 15 days.

File be consigned to Record Room.

Announced through
Video conferencing
28.09.2020

(SHEFALI BARNALA TANDON)
Administrative Civil Judge-cum-on
Additional Rent Controller (Central)
Delhi.

THIS JUDGMENT CONTAINS 3 PAGES